

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 29
TP (Co. Act.)-35(PB)/2023
Old CP No. 267/2015

IN THE MATTER OF:

Snowpack Polymers Pvt Ltd	...	Applicant/Petitioner
Vs		
APC Polycoat India Pvt Ltd	...	Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 03.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Jeetender Gupta (Adv) for Petitioner
For the Respondent :

ORDER

This matter has been transferred from the Hon'ble High Court of Delhi.

Ld. Counsel Mr. Jeetender Gupta for the petitioner appeared through VC and sought permission to withdraw the present case as the petitioner doesn't wish to pursue the present petition. Ld. Counsel also made an endorsement in the chat box.

In view of the above, the Present TP (Co. Act.)-35(PB)/2023 Old CP No. 267/2015 **is dismissed as not being pressed.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)